

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA 4420/2015

this the 4th day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Dr. Ankur Agarwal
Age-38 years, Orthopaedic Surgeon
S/o Dr.B.D.Agarwal
R/o 509, Arun Vihar
Sector-37, Noida Applicant

(By Advocate: Ms. Monika Kapoor)

Versus

1. The Govt. of NCT of Delhi through
The Chief Secretary
5, Sham Nath Marg
Delhi
2. The Principal Secretary
Ministry of Health and Family Welfare
Govt. of NCT of Delhi
9th Floor, A-Wing, Delhi Secretariat
New Delhi
3. The Director,
Directorate of Health Services
The Govt. of NCT of Delhi
F-17, Karkardooma
Shahdara, Delhi
4. Lok Nayak Hospital through
Medical Superintendent
2, near Delhi Gate
Jawahar Lal Nehru Marg
New Delhi – 110 002Respondents

(By Advocate: Shri Yogesh Mahur for Shri Gyanendra Singh)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, who was working as Orthopaedic Surgeon on contract basis under the respondents, filed the present OA seeking the following reliefs:-

- "(a) direct the respondents to pay entire salary to the applicant from 01.09.2014 to 01.01.2015 i.e the period during which the applicant had duly extended his services to the respondent hospital;
- (B) direct the respondents to pay interest @ 18% on delayed payment of salary from the date the said amount had become due till the date of its realization;
- (C) direct the respondent no.4 to issue proper and complete Experience Certificate for entire period during which the applicant had extended services to the respondent hospital including the period from 01.09.2014 to 01.01.2015;
- (D) allow the cost of the present applicant in favour of the applicant and against the respondents;
- (E) pass any other further order/orders as this Hon'ble Tribunal may deem fit and proper."

3. It is submitted that the applicant has made number of representations including Annexure A-9 representation dated 16.02.2015 ventilating his grievance to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 16.02.2015 (Annexure A-9) of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law.

5. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(P.K.Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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